

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A No. 32/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2017

NAME OF THE PARTIES: Mr. Gopiram B. Paharia
V/s.
M/s. Vishwa Vishal Textiles Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
6	minalyhi Nimbalkar for S.D. Israni law chambers	Adv. for Respondent	Nimbalkar
	Dr S. K. Jain	Pcs for Petitioner	

ORDER

T.C.P. No. 32/397-398/CLB/MB/MAH/2013

1. The Learned Representative of the Petitioner is present.
2. From the side of the Respondent Learned Representative instructed by S.D. Israni Law Chambers appeared and seeking adjournment.
3. On the other hand the Learned Representative of the Petitioner has strongly objected the adjournment in the light of the past conduct of the Respondent.
4. On 03.03.2017 vide para 4 it was directed to the Respondent to give Inspection of Documents, list already provided; on or before 20.03.2017. It is informed that no compliance has been made by the Respondents.

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5. Considering the circumstances of the case, two directions are hereby given :-
- (a) In case the Respondents shall not provide the Inspection on or before 01.05.2017 the right to rely upon those documents in their defense shall be forfeited.
- (b) As already noted vide para (4) of directions dated 03.03.2017 that in case of default costs shall be imposed, hence as a deterrence an amount of Rs. 5000/- (Rupees Five Thousand only) is imposed to be paid at the time of Inspection on 01.05.2017.
6. Matter is adjourned to **08.06.2017** (after the Court Vacation). Date is duly communicated to both the sides.

Dated: **07.04.2017**

Sd/
M.K. Shrawat
Member (Judicial)